Office of Directorate General of Foreign Trade New Delhi <u>Minutes of NC-V Meeting held on 17.11.2011</u>

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The Meeting No. 32/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 10/17-11-2011 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their Designation	Department
1	Dr. R.A.Lal, Director	R.O, TC, Noida
2	Sh. Nandlal, Sr. D.O.	DIPP
3	Sh. K.C.Meena, Dy. DGFT	DGFT
4	Sh. Kuldeep Singh, Asstt. Director	MSME
5	Sh. Ram Kumar, FTDO	DGFT

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MEETING NUMBER

: 32/84-ALC3/2011 **MEETING DATE**: 10.11.2011

Case No.:12/27/84-ALC3/2011	Party Name:FINPROJECT INDIA PVT LTD	Meet No/Date:32/84-ALC3/2011 10.11.2011	Status:Deffered and Re- indexed
HQ File :01/84/050/00194/AM12/	RLA File :13/24/040/00018/AM12/	Lic.No/Date:1310036488	Reject

24.08.2011	$\rfloor $
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the information/details called for vide DGFT's letter dated 03.11.2011 so far. In view of the above, Committee was unable to finalise the norms and constrained to reject the case. R.A. may take suitable consequential action accordingly.	- 11
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Case No.:6/27/84-ALC3/2011	1	1.0.1.1.0.1.1	Status:Deffered and Re- indexed
HQ File :01/84/050/00188/AM12/		Lic.No/Date:3510035277 26.08.2011	APPROVED

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O No. 37(5)/34/2011-12/Hos dated 15.11.2011 as detailed below:

Export item	Quantity	Import item	Qty allowed
98% COTTON & 2% NYLON FIBRE WITH WHITE METAL	19500 Kg.	(1) Raw Cotton nature fibre	(1)24560.17 Kg.
COMPOUND BLENDED DYED WOVEN FABRICS WITH FLAME RETARDANDT FINISH		(2)Nylon Fibre with white metal compound man made fibre	(2) 429 Kg.
(260 GSM) (5000 Mtrs./75000 sqr.		(3)Vat dyes	(3) 293 Kg

Mtrs)(Net content of Cotton - 19110 kgs & Net content of Nylon - 390 kgs)	(4) Flacavon fla resistant chemical	me (4) 7800 Kg. (@ 400gms/Kg. of fabric)
	(5)Ukadan flame resist chemical	ant (5) 917 Kg. (@ 47gms/Kg of fabric)
	(6) Silastal Fla resistant chemicals.	me (6) 371 Kg (@ 19gms/kg of fabric)
	(7) Silastan fla resistant chemicals	me (7) 39 Kg. (@ 2gms/kg of fabric)
	(8) Furnace Oil	(8) As per fuel policy
	(9) Polyvinyal Alcohol	(9) 195 Kg.

The import of Dyes and Chemical (SI. No. 3 to 7) shall be restrictied to 14% FOB value within the overall cif value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		Status:Deffered and Re-indexed
RLA File :35/24/040/00017/AM12/	Lic.No/Date:3510035275 26.08.2011	Approved

Decision: The Committee considered the as per agenda alongwith other relevant and after deliberation in consultation with the representatives of technical present in the meeting decided to ratify the advance authorization issued in this case as per report of NC team, who visited the unit of applicant firm as detiled below:-

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Export item	Quantity	Import item	Qty allowed
100% COTTON WOVEN FABRICS WITH FLAME RETARDANT FINISH AND QUILTED WITH	2790 Kg	(1) Raw Cotton	(1) 3515.4 Kg (@ 1.26Kgs/Kg of cotton content
THINSULATE(FABRIC 120 GSM AND THINSULATE 45 GSM) 15000 mtrs		(2) Vat Dyes	(2) 41.85 Kgs (@1.5% of Cotton fabric in the export product)
		(3) FLACOVAN	(3) 116 Kg. (@ 400gm/kg of fabric in the export product)
		(4) UKADAN	(4) 131.131 Kg
			(@ 47 gms/Kg of fabric in the export product)
		(5) SILASTAL	(5) 53 Kg.

3		(6) SILASTAN The Dyes & Chemicals(S.No.2 to 6 of the import items) are restricted to 14% of FOB value of Exports within the overall.	(@ 19 gms/Kg of cotton fabric in the export product) (6) 55.80Kgs (@ 28gms/Kg of fabric in the export products)
		(7)Thinsulate	(7) Net to Net with accountability clause alongwith relevant width and relevant GSM
		(8)FR THREAD	(8) Net to Net with account clause alongwith relevant width and relevant GSM
		(9) FURNACE OIL	(9) As per fuel policy

	(10) Alcohol	Polyvinyl	28 Kg.
	Alcohol		

The import of Dyes and Chemical (S. No.2 to 6)shall be restricted to 14% FOB value within the overall cif value of the licence in terms of general Note for Textiles at Sr. No.5. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/24/84-ALC3/2011	Party Name:LOYAL TEXTILE MILLS LTD		Status:Deffered and Re-indexed
HQ File :01/84/050/00181/AM12/	RLA File :35/24/040/00018/AM12/	Lic.No/Date:3510035256 26.08.2011	Approved

Decision: The Committee considered the as per agenda along with other relevant and after deliberation in consultation with the representatives of technical present in the meeting decided to ratify the advance authorization issued in this case as per report of NC team, who visited the unit of applicant firm as detiled below:-

Export item	Quantity	Import item	Qty allowed
98% COTTON & 2% NYLON FIBRE WITH WHITE METAL	4050 Kg.	(1) Raw Cotton	5103 Kg (@ 1.26 KG./KG.)
COMPOUND BLENDED DYED WOVEN FABRICS WITH FLAME		(2) Nylon Fibre with White Metal	(2) 89.1 Kg. (@ 0.022 Kg/Kg.)
RETARDANT FINISH (120 GSM)		(3) Vat Dves	(3) 59 535 Kg (@)

25000 mtrs/33750sqr.mtrs	(0) (0)	1.5% of Cotton fabric)	
	(4) Flacavon	(4) 1620 Kg (400 gms/kg of fabric in the export product	
	(5)Ukadan	(5) 190.35 Kg. (@ 47 gms/kg of fabric in the export product).	
	(6) Silastal	(6) 76.95 Kg (@ 19 gms/kg of fabric in the export product).	
	(7) Silastan	(7) 8.1Kg. (@ 2 gms/kg of fabric in the export product)	
	(8) Furnace Oil	(8) As per fuel policy	
	(9) Polyvinyl Alcohol	(9) 40.5 Kg. (@ 10gms/Kg.)	

The import of Dyes and Chemical (Sr. No. 3 to 7)shall be restricted to 14% FOB value within the overall cif value of the licence in terms of general Note for Textiles at Sr. No.5. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:1/27/84-ALC3/2011	Party Name:RADIANT EXPORTS	Status:Deffered and Re-indexed
5	HQ File :01/84/050/00183/AM12/	RLA File :05/24/040/00203/AM12/	Defer Date:10.11.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for relisting on 15.12.2011.

(6)

Case No. 252	M/s Hunter Douglas India Pvt. Ltd., Mumbai		
NC No.32/AM12	F.No.01/84/50/44/AM12/DES-V		
Dated 10/17.11.2011	Ratification of input output norms in respect of advance authorisation No.0310582418 dated 7.7.2010 under para 4.7 of HBP.		

The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for relisting on 15.12.2011.

(7)

Case No. 254	M/s Pacific Leather, Kanpur		
NC No.32/AM12	F.No.01/84/50/32/AM12/DES-V		
Dated 10/17.11.2011	Ratification of input output norms in respect of advance authorisation No.06100214971 dated 28.3.2011 under para 4.7 of HBP.		

The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance

Authorization issued in this case as per report of NC team, who visited the unit of the applicant firm as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed.
Nylon Shoe Laces	2000000 Pair (9524 Kgs.)	Nylon 6 Yarn High Tenacity Yarn 840D.	10,000 Kg.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

(8)

Case No. 255	M/s Chinar Forge Limited, Jalandhar		
NC No.32/AM12	F.No.01/84/50/201/AM11/DES-V		
Dated 10/17.11.2011	Ratification of input output norms in respect of advance authorisation No.3010068645 dated 13.6.2010 under para 4.7 of HBP.		

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O No. 37(5)/18/2011-12/Hos dated 15.11.2011 as detailed below:

Export item	Quantity	Import item	Qty allowed
Synthetic printed tufted	471253 Kg.	(1) Nylon/Polymide BCF Yarn	1,26,000 Kg.
carpets/mats with		(2) Polypropylene BCF Yarn	4944 Kg.

rubber coating of 750grams per quare metre (+/-10%)

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(3) Polypropylene Carpet Backing cloth, GSM-96 +-10%	416000 Sq. Mtrs.
(4) Natural Rubber Latex with 60% DRC and 62% Solid contents	39506 Kg.
(5) Synthetic rubber latex with 67% Solid content	202748 Kg.
(6) Oelic Acid	101596 Kg
(7)ZDEC (Zinc Dithyldithio carbonate)	2450 Kg.
(8)ZMBT (Zinc2- Mercatptobenzo Thiazone)	1893 Kg.
(9)Wigstyl-L	1061.57 Kg
(10)Calcium Carabonate	64815 Kg
(11)Acid/Cationic dyes of 100% Strength	2400 Kg.
(12) Polyacrylic thickener	9425 Kg.

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The import of Dyes and Chemicals (Sr. No. 6 to 12) shall be restricted to 14% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(9)

Case No. 255	M/s Tozai Safety Pvt. Ltd., Kolkata		
NC No.32/AM12	F.No.01/84/50/163/AM11/DES-V		
Dated 10/17.11.2011	Ratification of input output norms in respect of advance authorisation No. 021063118 dated 1.9.2011 under para 4.7 of HBP.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Shri Sushil Goenka, an authorised representative of the firm, who appeared for personal hearing before Committee. He explained all the two export items alongwith sample. In view of this, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to fix the ad- hoc norms against the advance authorization as detailed below-

Export item	Quantity	Import item	Qty allowed
Industrial Safety Gloves (made of Woven Synthetic fibre cloth of relevant GSM)	9556 Pair	(1) Para Aramid Woven Synthetic Fibre cloth (GSM740 + -10%)	(1)5256 Sq. Mtrs (@ 0.550 Sq. Mtrs/pair)
(with/without liner and/or		(2) Blended Cotton &	(2) 2484.56 Sq.

Leather enforcement)		Wool Knitted Fabric (Wool 57% Cotton 42%,Others 1%) GSM 390+-10%)	``
Industrial Safety Gloves (Made of Knitted Synthetic Fibre cloth – of relevant GSM)	4000 Pair	(1) Knitted Synthetic Fibre Cloth GSM 800 + -10%)	(1) 880 Sq. Mtrs (@ 0.22 Sq. Mtrs/pair)

As per description mentioned above the authorization may be amended. The applicant firm has been instructed that in future (i.e. from date of amendment) style No. of each export product will be mentioned in advance authorization details like the GSM (with 10% variation) must also be specified for the import items.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(10)

(10)	
Case No.256	M/s. Richa Knitwears, New Delhi.
NC 32/12 dt. 10.11.2011	F.No. 01/84/50/177/AM-07/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510186355	
dated 10.07.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 15.12.2011.

(11)

Case No257	M/s. M.K. Fashions, Mumbai.
NC 32/12 dt. 10.11.2011	F.No. 01/84/162/122/AM-12/DES-V
Re-fixation of input output norms against Advance Authorisation No.03101754	
dated 31.12.2002.	

Decision: The Committee considered the case as per agenda along with other relevant papers and decided this case be withdrawn from Norms Committee and decided on file in view of the fact that applicant firm has provided relevant details.

(12)

Case No.258	M/s Orient Craft Ltd., Gurgaon
NC 32/AM-12 dt. 10/17.11.2011	F.No.01/84/162/528/AM-11/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264383 dated 14.5.2010.	

The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 15.12.2011.

(13)

(13)			
Case N	lo.259		M/s Orient Craft Ltd., Gurgaon
NC 10/17.1	32/AM-12 I1.2011	dt.	F.No.01/84/162/526/AM-11/DES-V
Fixation of ad-hoc norms against Anr 14.5.2010.		s agair	nst Annual Advance Authorisation No.0510264383 dated

The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 15.12.2011.

(14)

Case No.260	M/s Orient Craft Ltd., Gurgaon
NC 32/AM-12 dt. 10/17.11.2011	F.No.01/84/162/461/AM-11/DES-V
Fixation of ad-hoc norms agains 14.5.2010.	st Annual Advance Authorisation No.0510264383 dated

The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 15.12.2011.

(15)

Case No.261	M/s Orient Craft Ltd., Gurgaon
NC 32/AM-12 dt. 10/17.11.2011	F.No.01/84/162/461/AM-11/DES-V
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264383 date 14.5.2010.	

The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 15.12.2011.

(16)

Case No.262	M/s Orient Craft Ltd., Gurgaon	
NC 32/AM-12 dt. 10/17.11.2011	F.No.01/84/162/527/AM-11/DES-V	
Fixation of ad-hoc norms against Annual Advance Authorisation No.0510264383 d 14.5.2010.		

The Committee considered the case as per agenda alongwith other papers and observed that case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 15.12.2011.